

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

TRANSFER APPLICATION NO.: 1/2000, 2/2000, 3/2000, 4/2000,
5/2000, 6/2000 and 7/2000.

DATED : 06.11.2000.

TRIBUNAL'S ORDER :

In all these O.As. neither the Applicants nor their Learned Counsel is present.

2. Learned Counsel, Shri M. D. Mahashabde, is present on behalf of Respondent Nos. 1 to 3. Shri V. S. Masurkar appears for the Union of India, as directed by the Secretary, Ministry of Law, as he clarifies. Nevertheless, the correct designation of Respondent No. 4 is not listed.

3. To enable one more chance to the Applicants, the case is adjourned to 12.01.2001.

sd/-

sd/-

(S. L. JAIN)
MEMBER (J).

(B. N. BAHADUR)
MEMBER (A).

Note : Original Order placed in T.A. No. 02/2000.

OS*

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

TA.No.1/2000, TA.No.2/2000, TA.No.3/2000, TA.No.4/2000,
TA.No.5/2000, TA.No.6/2000 and TA.No.7/2000.

ORDER

12/1/2001

Shri Avinash Shivade and Shri S.P.Saxena heard for the Applicants. Shri V.S.Masurkar for Respondent No.4. None for Respondents 1 to 3.

The learned counsel for applicant states that these matters have been transferred from High Court and there are certain other matters which are also likely to be transferred.

As the issue involved in all these matters are common, he desires that the same be listed together.

All the above matters are adjourned to 26/2/2000.

(SHANTA SHAstry)
MEMBER(A)

(KULDIP SINGH)
MEMBER(J)

abp